

**Shri Harish Chandra Mathur:** Is it not a fact that as back as 1955 it was ordered that all gun powder lying in forts like this be removed or destroyed? If that is so, how is it that this was permitted to lie there?

**Shri Anil K. Chanda:** I am not sure if there was such a blanket instruction.

**Shri Harish Chandra Mathur:** Has the Government of India any responsibility in the matter or have they no responsibility? What is their responsibility in respect of compensation and relief and what have they done in this matter?

**Shri Anil K. Chanda:** I have indicated it in my answer, namely, that according to the terms of accession the gun salute Princes are given certain exemptions from the operation of the Indian Arms Act. But I will draw the attention of the hon. Home Minister to this aspect of the question as has been referred to by the hon. Member.

**Mr. Speaker:** Shri Kasliwal.

**Shri Harish Chandra Mathur:** This is not the property of the Princes.

**Mr. Speaker:** Order, order. Shri Kasliwal.

**Shri Anil K. Chanda:** It is the property of the Princes and it was the gunpowder stored by the Prince in the Fort, I should think, for the purpose of using in the salute guns.

**Shri Kasliwal (Kotah):** May I know whether, before the explosion took place, the Government was aware that these explosives were lying there in the Fort?

**Shri Anil K. Chanda:** I have no information.

**Shri Harish Chandra Mathur:** I have been to the spot myself. I have had discussions with the Collector and the District Magistrate. I wish the

hon. Minister is better informed before he makes a statement.

**Shri Anil K. Chanda:** I do not know what the hon. Member came to know. Obviously, my statement is on the basis of the reports which I have received from my officers as well as from the State Government.

**Shri S. M. Banerjee (Kanpur) rose—**

**Mr. Speaker:** Papers to be laid on the Table.

**Shri Tangamani (Madurai):** I would like to know under which circle....

**Mr. Speaker:** I am not going to allow.....

**Shri Tangamani:** Is it coming under a particular circle?

**Mr. Speaker:** I have allowed one or two questions to the hon. Member who gave notice for this. I am not allowing this question.

**Shri Tangamani:** During the last discussion also the question of explosion came in.

**Mr. Speaker:** I am not going to allow. Papers to be laid on the Table.

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12.04 hrs.

#### PAPERS LAID ON THE TABLE

#### ANNUAL REPORT OF HINDUSTAN STEEL LIMITED

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Annual Report of the Hindustan Steel Limited for the year 1959-60 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (ii) Review by the Government of the working of the above Company. [Placed in Library. See No. LT-2761/61.]

PREVENTION OF FOOD ADULTERATION  
(AMENDMENT) RULES

**The Minister of Health (Shri Karmarkar):** Sir, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1961 published in Notification No. G.S.R. 169, dated the 11th February, 1961, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-2762/61.]

AMENDMENTS TO DELHI MOTOR VEHICLES RULES, REPORT OF KONKAN COASTAL SHIPPING SERVICES COMMITTEE AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LIMITED

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** Sir, I beg to lay on the Table—

(i) A copy each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:

- (a) Notification No. F. 12/76/60-Transport, published in the Delhi Gazette dated the 29th December, 1960.
- (b) Notification No. F. 12/251/58-Transport, published in the Delhi Gazette dated the 5th January 1961. [Placed in Library. See No. LT-2763/61.]

(ii) A copy of Report of the Konkan Coastal Shipping Services Committee, 1959-60. [Placed in Library. See No. LT-2764/61.]

(iii) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956. [Placed in Library. See No. LT-2765/61.]

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

EIGHTIETH REPORT

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to present the Eightieth Report of the Committee on Private Members' Bills and Resolutions.

12.05½ hrs.

CORRECTION OF STATEMENT BY  
A MEMBER

**Shri S. M. Banerjee (Kanpur):** During the discussion on the Demands for Grants relating to the Ministry of Education on the 20th March, 1961, when you pointed out to the hon. Minister of Education regarding something.....

**Mr. Speaker:** In future in all cases where an hon. Member or an hon. Minister wants to correct a statement made in the House, he must give the exact text of the statement. A general reference will not be allowed. It must be as short as possible and should not refer to the matter in detail. I will allow him now but for future hon. Members will kindly note that if they want to correct a statement, they may say, "I made a statement like this. This is the correction".

**Shri S. M. Banerjee:** You remember, Sir, that you mentioned that day about political sufferers and I interrupted you in the course of your remark and said that the family of Chandra Sekhar Azad was suffering. I made adequate enquiries from Shri Banarsi Das Chaturvedi and found that it was the sister of Ram Prasad Bismil who was suffering. I had some confusion in my mind. In fact, the mother of Chandra Sekhar Azad was granted pension by the Governments of both Madhya Pradesh and U.P. before her death and Ram Prasad